

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/MP/2023

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NRLDC for the financial year 2021-22 Petition No. 368/MP/2022

Petitioner : Northern Region Load Despatch Centre (NRLDC)

Respondents : Delhi Transco Limited & Others

Petition No. 99/MP/2023

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2021-22.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : APDCL & Others

Petition No. 100/MP/2023

Subject : Petition under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2021-22.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : MSEDCL and 97 others

Petition No. 101/MP/2023

Subject : Petition under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre



and other related matters) Regulations,2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2021-22.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondents : Bihar State Power Holding Company Limited & Ors.

Petition No. 110/MP/2023

Subject : Petition under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations,2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2021-22.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : APTRANSCO & Others

Petition No. 111/MP/2023

Subject : Petition under sub-section (4) of section 28 of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations,2019 for approval of Performance Linked Incentive for NLDC for the financial year 2021-22.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : UPPCL & Ors.

Date of Hearing : 26.7.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Prashant Garg, NRLDC
Shri Ratul Sarma, NERLDC
Shri Hemant Kumar Meena, WRLDC
Shri Venkateshan M, SRLDC
Shri Alok Kumar Mishra, NRLDC, SRLDC, NLDC, NERLDC,
WRLDC & ERLDC



Shri V. Purushottama Rao, NLDC
Shri Ranjit Pal, ERLDC

Record of Proceedings

Since, in all these petitions, similar issues have been raised by the Petitioners, these matters were taken up together for hearing.

2. The representative for the Petitioners submitted that the information sought by the Commission vide RoP of hearing dated 6.6.2023 has been submitted by the Petitioners. He also submitted that no reply has been filed by any of the Respondents in these matters.
3. After hearing the representative of the Petitioners, the Commission reserved its order in the matters.
4. The Commission further directed the Petitioners to furnish the following information on affidavit, in the respective petitions by 21.8.2023, with an advance copy to the Respondents.

a) **Petition Nos. 80/MP/2023, 99/MP/2023, 100/MP/2023, 101/MP/2023 and 110/MP/2023**

Clarify whether sub-system have been defined in “Operating Procedure” or any other regulations/procedures in the public domain. Also, clarify how multiple generating stations can be considered under one sub-system.

b) **Petition Nos. 80/MP/2023, 99/MP/2023 and 101/MP/2023**

With regard to the Petitioners submissions in Petition Nos.80/MP/2023 and 101/MP/2023, to avoid the spillage of water during the high inflow period, the mock black start exercise of such hydro stations is carried out only during the lean inflows period, and the submission of the Petitioner in Petition No. 99/MP/2023 that Mock trial run is carried out on all black start capable ISGS on rotational basis depending on various scenarios like high/low hydro season, grid conditions etc., and also the submissions of the Petitioner in 101/MP/2023 that hydro power plant located in Odisha and Jharkhand are multipurpose hydro projects which are also used for irrigation and flood control purposes and accordingly, mock black start of these hydro power plants is planned considering these constraints; clarify as to whether such relaxations/constraints have been provided in “Operating Procedure” or any other regulations/procedures in public domain, since Grid Code has a very specific provisions with respect to mock trial.



Petitioner have submitted that Mock trial run is carried out on all black start capable ISGS on rotational basis depending on various scenarios like high/low hydro season, grid conditions etc.

5. The Commission further directed the Petitioners to submit the information within the specified time and observed that if the information is not filed within the due date, the matter shall be decided based on available records.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

